

PART B

ANNEUXRE A - TAX COMPUTATION

Name and Address of the Employer		Name and Designation of the Employee	
ZZZ & CO. MUMBAI MAHARASHTRA		EMPLOYEE P	
PAN of the Deductor		TAN of the Deductor	PAN of the Employee
AADCZ1234Z		MUMZ2345Z	AAAPP3456Q
CIT (TDS)		Assessment Year	Period
MUMBAI		2014-15	From
MAHARASHTRA			To
		01-APR-13	31-MAR-14

Summary of Tax Deducted at source

Quarter	Receipt Numbers of Original Statements of TDS under Sub-Section (3) of Section 200	Amount of Tax Deducted in respect of the employee	Amount of Tax deposited/remitted in respect of the employee
Quarter 1	XXXXQ1	33,475	33,475
Quarter 2	XXXXQ2	33,475	33,475
Quarter 3	XXXXQ3	33,475	33,475
Quarter 4	XXXXQ4	33,475	33,475
Total		133,900	133,900

Details of Salary Paid and any Other Income and Tax Deducted

	Rupees	Rupees	Rupees
1. Gross Salary			
(a) Salary as per provisions contained in Section 17(1)	1,002,500		
(b) Value of Perquisites u/s 17(2) (as per Form No. 12BA, wherever applicable)	-		
(c) Profits in lieu of Salary under Section 17(3) (as per Form No. 12BB, wherever applicable)	-		
Total		1,002,500	
2. Less: Exemptions u/s 10			
Allowance	Rs.		
Leave Encashment	-		
Education Allowance	-		
Conveyance Allowance	-		
Leave Travel Allowance	-		
House Rent Allowance	-		
3. Balance (1-2)		1,002,500	
4. Deductions :			
(a) Entertainment Allowance	-		
(b) Tax on Employment	2,500		
5. Aggregate of 4(a) and (b)		2,500	
6. Income chargeable under the head 'Salaries' (3-5)			1,000,000
7. Add: Any other income reported by the employee			
Income	Rs.		
Loss on House Property	-		
Other Income	-		
8. Gross Total income (6+7)			1,000,000

9. Deductions under Chapter VI A			
(A) sections 80C, 80CCC and 80CCD			
		Gross Amount	Deductible Amount
(a) Section 80 C			
(i) Employee's Provident Fund		-	-
(ii) Payment towards Life Insurance Premia		-	-
(iii) Payment towards Public Provident Fund		-	-
(iv) National Savings Certificate		-	-
(v) Unit Linked Insurance Plan		-	-
(vi) Repayment Of Housing Loan		-	-
(vii) Children Tution Fees		-	-
(viii) Units Of Mutual Funds		-	-
(ix) Contribution To Pension Plan		-	-
(x) Others		-	-
(b) Section 80 CCC		-	-
(c) Section 80 CCD		-	-
		-	-
(d) Section 80CCG		-	-
Note: 1. Aggregate amount deductible under section 80 C shall not exceed one lakh rupees.			
2. Aggregate amount deductible under the three sections, i.e. 80C,80CCC,80CCD shall not exceed one lakh rupees.			
(B) other sections (e.g. 80E etc.) under Chapter VIA			
	Gross Amount	Qualifying Amount	Deductible Amount
(i) Section 80D (Mediclaime Insurance Premium)	-	-	-
(ii) Others	-	-	-
	-	-	-
10. Aggregate of deductible amount under Chapter VIA			
			-
11. Total Income (8-10)			1,000,000
12. Tax on Total Income			130,000
13. Surcharge			-
14. Education Cess @ 3%			3,900
15. Tax Payable (12+13)			133,900
16. Less: Relief under section 89 (attach details)			-
17. Tax Payable (14-15)			133,900
18. Tax Payable (Rounded Off)			133,900
Less: Tax Deducted at source			133,900
19. Tax Payable/ (Refundable)			-
A sum of Rs. 133900 (Rupees One Lakhs Thirty Three Thousand Nine Hundred Zero) has been deducted and deposited to the credit of Central Government. The information given above is true, complete and correct and is based on the books of account, documents, TDS Statements, TDS deposited and other available records.			

FORM NO. 12BA
(See Rule 26A(2)(b))

**Statement showing particulars of Perquisites, Other Fringe Benefits or Amenities and Profits
in lieu of Salary with value thereof**

1	Name and address of the employer :	ZZZ & Co. MUMBAI MAHARASHTRA
2	TAN	MUMZ2345Z
	TDS Assessment Range of the employer :	CIT (TDS)
1	Name, designation and PAN of employee :	EMPLOYEE P AAAPP3456Q
2	Is the employee a director or a person with substantial interest in the company (where the employer is a company) :	No
6	Income under the head "Salaries" of the employee (other than from Perquisites) :	Rs. 1000000
7	Financial year :	2013-14
8	Valuation of Perquisites :	Nil

Sr. No.	Nature of Perquisite (See Rule 3)	Value of Perquisite as per Rules (Rs.)	Amount, if any, recovered from the employee (Rs.)	Amount of Perquisite chargeable to tax [Col.(3)- Col.(4)] (Rs.)
(1)	(2)	(3)	(4)	(5)
1	Accommodation	-	-	-
2	Cars / Other automotive	-	-	-
3	Sweeper, gardener, watchman or personal attendant	-	-	-
4	Gas, electricity, water	-	-	-
5	Interest free or concessional Loans	-	-	-
6	Holiday expenses	-	-	-
7	Free or concessional travel	-	-	-
8	Free meals	-	-	-
9	Free Education	-	-	-
10	Medical Reimbursements	-	-	-
11	Gifts, vouchers etc.	-	-	-
12	Credit card expenses	-	-	-
13	Club expenses	-	-	-
14	Use of movable assets by employees	-	-	-
15	Transfer of assets to employees	-	-	-
16	Value of any other benefit / amenity / service / privilege	-	-	-
17	Stock options (non-qualified options)	-	-	-
18	Other benefits or amenities	-	-	-
	Total value of perquisites	-	-	-
	Total value of profits in lieu of salary as per 17(3)	-	-	-

9	Details of Tax:	
	(a) Tax deducted from Salary of the employee under section 192(1)	133,900
	(b) Tax paid by employer on behalf of the employee under section 192(1A)	-
	(c) Total Tax paid	133,900
	(d) Date of payment into Government treasury	as per Part A of Form 16

DECLARATION BY EMPLOYER

I Manita Verma son of Mr. R. C. Verma working as Manager Taxation do hereby declare on behalf of ZZZ & Co. that the information given above is based on the books of Account, documents and other relevant records or information available with us and the details of value of each such perquisite are in accordance with Section 17 and Rules framed thereunder and that such information is true and correct.